

**GOVERNMENT OF INDIA  
ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:6331  
ANSWERED ON:04.05.2010  
TANKER LORRY ACCIDENT ON NATIONAL HIGHWAY  
Venugopal Shri K. C.

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:**

- (a) whether the Government/NHAI has conducted any enquiry regarding the tragedy that occurred on a National Highway in Karnagappally, Kerala involving tanker lorry;
- (b) if so, the details thereof and the action taken thereon;
- (c) whether any precautionary measures have been suggested to prevent this type of accidents on NHs;
- (d) if so, the details thereof;
- (e) whether there is any proposal to allot one rescue vehicle at Cochin; and
- (f) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MAHADEO SINGH KHANDELA)

(a) to (d) Regulation of vehicular traffic is the responsibility of States. The State Governments are also responsible to institute an Inquiry about the accidents occurred on Roads including National Highways within their respective territory. They are also expected to take remedial measures to prevent recurrence of such accidents. The Ministry is not aware about the action taken by Government of Kerala in this specific case. So far as Central Government is concerned, the Ministry has been taking various measures to reduce road accidents which include awareness campaign through print and electronic media, advocating strict enforcement of traffic laws by the States etc.

(e) to (f) This Ministry, during the year 2009-10, has sanctioned two 10 Ton cranes and one small recovery crane to the Kerala Government as a rescue measure in the aftermath of accidents under National Highway Accident Relief Service Scheme (NHARSS). The deployment of these cranes at strategic places rests with the Government of Kerala.